

The motion was adopted.

[Translation]

SHRI KRISHAN LAL SHARMA : I introduce the Bill.

15.41 hrs.

[Translation]

PREVENTION OF INSULTS TO NATIONAL
HONOUR (AMENDMENT) BILL
(Amendment of Section 3)

SHRI KRISHAN LAL SHARMA (Outer-Delhi) : I beg to move for leave to introduce a Bill to amend the prevention of Insults to National Honour Act, 1971.

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Prevention of Insults to National Honour Act, 1971."

The motion was adopted.

[Translation]

SHRI KRISHAN LAL SHARMA : I introduce the Bill.

15.41½ hrs.

[Translation]

CONSTITUTION (AMENDMENT) BILL
(Amendment of Article 51A)

SHRI KRISHAN LAL SHARMA (Outer-Delhi) : I beg to move for leave to introduce a Bill further to amend the Constitution of India

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

[Translation]

SHRI KRISHAN LAL SHARMA : I introduce the Bill.

15.42 hrs.

[English]

CONSTITUTION (AMENDMENT) BILL
(Insertion of new article 371HA)

SHRI GANGA CHARAN RAJPUT (Hamirpur) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI GANGA CHARAN RAJPUT : I introduce the Bill.

[English]

MR. SPEAKER : Shri Kashi Ram Rana - Not present.

Shri Basu Deb Acharia - Not present.

15.42½ hrs.

CONSTITUTION (SCHEDULED CASTES)
ORDERS (AMENDMENT) BILL

PROF. P.J. KURIEN (Mavelikara) : I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) (Union Territories) Order, 1951, the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962, the Constitution (Pondicherry) Scheduled Castes Order, 1964 and the Constitution (Sikkim) Scheduled Castes Order, 1978.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) (Union Territories) Order, 1951, the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962, the Constitution (Pondicherry) Scheduled Castes Order, 1964 and the Constitution (Sikkim) Scheduled Castes Order, 1978."

The motion was adopted.

PROF. P.J. KURIEN : I introduce the Bill.